

GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
**LOK SABHA**  
**UNSTARRED QUESTION NO.1979**  
TO BE ANSWERED ON 03<sup>rd</sup> JULY, 2019

**COMPENSATION FOR LAND ACQUIRED BY ARMY**

1979. SHRI TAPIR GAO:

Will the Minister of DEFENCE be pleased to state:

- (a) whether the cases of land acquisition by the Army wherein compensation has not been provided to the land owners are pending with the Army;
- (b) if so, the details thereof and the number of such cases pending in Arunachal Pradesh;
- (c) the reasons for non-payment of land compensation by Army to tribal land owners;
- (d) whether there is any apprehension by the Indian Army on claims of China to Arunachal Pradesh; and
- (e) if so, the details thereof and if not, the time by which these matters shall be resolved by paying compensation to tribal land owners of the State?

**A N S W E R**

MINISTER OF STATE  
IN THE MINISTRY OF DEFENCE

रक्षा राज्य मंत्री

(SHRI SHRIPAD NAIK)

(श्री श्रीपाद नाईक)

(a) There is no pending case for payment of compensation after declaration of Award/Assessment report by Competent Authority for land acquired for Army under Land Acquisition Act 1894/Right to Fair Compensation and Transparency in Land Acquisition Rehabilitation or Resettlement Act 2013 (LARR Act 2013) and Requisitioning and Acquisition of Immovable Property Act, 1952 as well as the Jammu & Kashmir Requisitioning and Acquisition of Immovable Property Act, 1968.

(b) to (e): Does not arise in view of (a) above.

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